

Central Administrative Tribunal, Principal Bench

Original Application No. 1296 of 2004

M.A.No. 1104/2004

New Delhi, this the 26th day of May, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

1. Dr. Ashok Kumar Chakraborty  
S/o late Dr. Anil Kumar Chakraborty  
R/o 1A, Dr. R.M.L. Hospital Campus,  
Adjacent to Bank of Baroda,  
Dr. R.M.L. Hospital,  
New Delhi-1
2. Dr. B.B. Bisoi,  
S/o late Shri Kulamani Bishoi  
381/ Sec. IV R.K. Puram,  
New Delhi-22
3. Dr. Suranjit Deb,  
S/o late Shri S. Deb,  
B-4/6, MS Flats, Peshwa Road,  
Gole Market,  
New Delhi-1

....Applicants

(By Advocate: Ms. Nilofar Qureshi)

Versus

Union of India, through  
The Secretary,  
Ministry of Finance,  
Dept. of Revenue,  
New Delhi

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 1104/2004

M.A. is allowed subject to just exceptions.  
Filing of the joint application is permitted.

O.A. 1296/2004

Learned counsel for the applicants states that  
she may be permitted to withdraw the present application  
with liberty to file a fresh one in case the representation

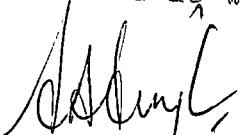
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is not decided within the stipulated period or any adverse order is passed.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )  
Member (A)

/dkm/

  
( V.S. Aggarwal )  
Chairman